these cantonment boards. Can that muncipality do so? The boards to which I referred are not well developed. Though they were administered by the then military authorities. the arrangements are highly deficient as No. compared to the arrangements in the civil areas adjoining areas. In order to bring these consequent backward boards up to a certain level, capital expenditure will have to be inaccommodation will have to be provided categories. Category flimsy unions will get ample field to reap a rich bodies. municipalities concerned.

rule on those boards, at least twenty or the Central Committee's more boards can be shifted from category Secondly, I find that—it is my the motion for Select Committee.

SHRI RAJAGOPAL NAIDU : Sir, just one question for clarification. Sir, in the Local Self-Government Ministers conference......

SHRI S. C. KARAYALAR (Travancore-Cochin): Sir, on a point of order, the hon. Minister is not in possession of the House. No question can be put to him at this stage.

MR. DEPUTY CHAIRMAN: You can speak.

sanitary SHRI RAJAGOPAL NAIDU : Resolution 2 was with regard to the excision of from cantonments, and of the delimitation boundaries thereof. Sir, the Central Committee on Cantonments curred; and, who is going to provide that through the whole thing and submitted a capital? If we are going to ask the report recommending the J excision of municipal tax-payers to pay, it is really certain Civil areas from cantonment and the penalising them. Then, take the question consequent delimitation of the boundaries of payments. The payments in the boards and municipalities are not the same. They pages 6—7 1 of the Report of the Central will have to be equalised. Then the Committee. As I said, Sir, having regard to question about pension, provident fund all these factors, they have decided that I etc., will come up. Then again, the cantonment sould be divided into 3 I includes the for. All this will mean additional burden cantonments in which large areas redundant finances of the to the requirements of the army can be municipalities. I am sure the labour excised and formed into separate local Regarding the other two harvest by organising strikes. I am categories my hon, friend has just now therefore of the opinion that the whole mentioned, and has explained why this! issue should be kept open. The option of Bill has been now brought before this merging or not merging should be House. I refer to only Part I of the 1 decided by the cantonment boards and the recommendations of the Central Commi-I ttee. This Bill does not refer to anything with regard to the recommendations of the Central Committee in Part i I. May I ask Coming to category 3, I think if the Sir, what has Govern-I ment done with Government is not willing to give up their regard to the recommendations in Part I of 3 to category 2, as suggested by Mr. opinion—the whole Act can be re-opened Sidhwa in his note of dissent. I think the and amended because, there are several policy of the Government should be to abolish these boards as early as possible. They are legacies of and according to the Bill before us, we want the British Government and are not in that it should be referred to a Select keeping with the democratic traditions Committee. The whole Act may be which we are trying to build up. Let this referred to the Select Committee as has Bill be a step in that direction. I support been pointed out by two honourable Members a little while ago.

> SARDAR S. S. MAJITHIA: Sir, I am very grateful to the hon. Members who have taken part in today's discussion. As I said in my opening remarks, I still feel that there is a certain amount of distrust in the minds of Members about our officials, both civil and military. I beg to submit Sir,

[SardarS. S. Majithia.] that this is not a fact. As I said earlier, we have changed and now they are —if you will permit me, to put it, so- the most dutiful servants of this Government which represents the people of this country.

Coming to some of the points Dr. Gour referred, to the presiding officer, who is a military official, and has no knowledge of civil requirements. If he had said that about twenty years ago, I possibly would have accepted his arguments. But today, your military men are all Indians, fully national and patriotic, and to say that these Indians cannot understand the requirements of the civil population, is very far from the truth. They live amongst them, they come from amongst them, and then to dub them as being ignorant of the conditions from which they come, is just to shut your eyes to the facts. I need not dilate on that very much.

The other point which he raised was about democratising the bodies. As I said Sir, there are certain difficulties regarding them, and I am very grateful to my friend Shri Govinda Reddy, for clarifying the situation to a great extent, and therefore, I need not waste the time of this House on that point. I will only say that these cantonments are the result. They have sprung up because we need them. 'we', I mean the country. It is not that they have a haphazard growth. They come up because we want our troops to be stationed at a particular spot. Along with the cantonments, you h.£.ve got the 1 civilian population coming snd settling I there and helping the military personnel, and therefore this point should 1 not be lost sight of that it is to the mili- I tary personnel first that we should give primary consideration in cantonments.

Next, coming to my hon, friend Shri Saksena. I can assure him that there is no difference between himself and me. If I may refresh his memory, the mili-tary personnel always think themselves to be the servants of the country and by " the country', the people are also

included. There is no question of differentiation and they have come to the aid of the civilian population not once, but so many times. They could come effectively to their aid.

As regards my friend opposite. Shri Rath from Orissa, I can say that he was harping on the same old distress of the military officers which I have already replied to. Apart from that, he mentioned certain points which are also relevant and I may add that with regard to the accession of the areas, Government has already considered that and very soon will come to a decision on that point.

That leads me to my friend who spoke last, I think, Shri Deogirikar. He mentioned about certain areas. The main point he referred to was the difference in taxation between Poona and Kirkee. There are various aspects to be considered between Poona and Kirkee. It is entirely a different matter and has to be looked into. There are various things which come up while settling these differences and it is not such a simple matter as that. Besides these points, I find there is nothing else which I should refer to now.

SHRI B. RATH: Sir, what about widening the scope of the Committee to consider the whole Act itself?

Mr. DEPUTY CHAIRMAN: The question is:

That the Bill further to amend the Cantonments Act, 1924, be referred to a Select Committee consisting of—

Shri Bodh Ram Dube, Dr. Shrimati Seeta Parmanand, Shri Somnath P. Deva, Shri T.S. Pattabiraman. Shri Braja Kishore Prasad Sinha» Shri M.H.S. Nihal Singh, Shri Shyam Dhar Misra, Shri Braj Bihari Sharma, Shri Col. Peer Mohammad, Shri Mohammed Valiulla, Shri S. Chattanatha Karayallar. Shri Ram Kirpal Singh,

Shri Bhupesh Gupta,